NOTIFICATION

New Delhi, the 7th June, 2010

G.S.R. 479(E).—In exercise of the powers conferred by Section 61 of the Petroleum and Natural Gas Regulatory Board Act, 2006 (19 of 2006), the Petroleum and Natural Gas Regulatory Board hereby makes the following regulations, namely :

1. Short title and commencement.——(1) These regulations may be called the Petroleum and Natural Gas Regulatory Board (Determination of Network Tariff for City or Local Natural Gas Distribution Networks and Compression Charge for CNG) Amendment Regulations, 2010.

2. In the Petroleum and Natural Gas Regulatory Board (Determination of Network Tariff for City or Local Natural Gas Distribution Networks and Compression Charge for CNG) Amendment Regulations, 2008, the following foot note shall be inserted, namely :

“Foot Note: Principal regulations were notified vide No. G.S.R. 197 (E), dated 19th March, 2008 and subsequently amended vide G.S.R. 801 (E), dated 19th November, 2008.”

RATAN P. WATAL, Secy.